## Subsidy on fertilizers

3040. SHRI K.C. TYAGI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether farmers are getting requisite benefit of subsidy on fertilizers, if so, the details thereof;
- (b) whether some companies resort to tactics of indicating lower production capacity and on the basis of percentage production obtain huge subsidy;
- (c) if so, the details thereof and the action taken by Government in this regard; and
- (d) the steps taken to ensure that the poor and marginal farmers get the maximum benefit of subsidy?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANS RAJ GANGARAM AHIR): (a) Dia-Ammonium Phosphate (DAP), Muriate of Potash (MOP) and other 20 grades of Phosphatic & Potassic (P&K) fertilizers are provided at subsidised rates to farmers under Nutrient Based Subsidy (NBS) Policy. Under this policy, a fixed amount of subsidy, decided on annual basis, is provided on each grade of subsidised P&K fertilizer depending upon its nutrient content. Urea is being provided to farmers at a Maximum Retail Price (MRP) statutorily fixed by Government at ₹5360/MT since 1.11.2012. Thus farmers are getting Urea and 22 grades of P&K fertilizers at subsidized prices.

- (b) and (c) No, Sir. Payment of subsidy to fertilizer companies excluding Single Super Phosphate (SSP) manufacturers, does not have any linkage to production capacity or percentage of production. In case of SSP, the manufacturers are required to produce 40000 MT of SSP per annum or utilise 50% of their recognised capacity to be eligible for subsidy.
- (d) Farmers are provided subsidized chemical fertilizers for agriculture use irrespective of their economic condition or landholding.

## Application for licences to produce patented medicines

- 3041. SHRI TAPAN KUMAR SEN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) the number of applications received for production of patented medicines under Compulsory Licensing during the last three years; and

(b) the status of these applications?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANS RAJ GANGARAM AHIR): (a) Two applications have been received for production of patented medicines under Compulsory Licensing during the last 3 years in the Office of Controller General of Patents, Designs and Trade Marks (CGPDTM).

(b) Compulsory License has been granted to M/s Natco by the CGPDTM under Section 84 of the Patents Act on 9th March 2012 for the Indian Patent No. 215758. The second application filed by M/s BDR Pharmaceuticals International Ltd was rejected by the CGPDTM on 30.10.2013.

## Controlling the prices of patented medicines

3042. SHRI TAPAN KUMAR SEN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the amount of patented medicines imported during 2012-13; and
- (b) the steps taken by the Ministry to control prices of patented medicines?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANS RAJ GANGARAM AHIR): (a) The Department of Pharmaceuticals does not maintain this data.

(b) To address the issues of Price Negotiation mechanisms for patented drugs, an Inter-ministerial Committee of Joint Secretaries has been set up on 07.11.2013 to look into the issues and to suggest ways and means to fix the prices of patented drugs in the country.

## Demand and supply of fertilizers

†3043. DR. SATYANARAYAN JATIYA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the demand and supply of chemical fertilizers for agricultural crops, Statewise and the effective measures taken for their supply;
- (b) the quantum of demand of different fertilizers along with urea this year and the quantity of each fertilizer supplied during last three years; and

<sup>†</sup>Original notice of the question was received in Hindi.